

been lenient for three days This is the fourth day of leniency'

SHRI PILOO MODY Does it stop at 10 minutes to 12? (*Interruptions*)

MR SPEAKER I have asked him to let the House know something about the position

SHRI S M BANERJEE The Labour Minister came here and he went away seeing that some other item was being discussed I would like him to make a statement today, at 5 O'clock or 6 O'clock

MR SPEAKER Kindly sit down He will let me know something

SHRI JYOTIRMOY BOSU About the NDC privilege motion which is kept pending since the last session (*Interruptions*)

MR SPEAKER Order, please

11 49 hrs.

PAPERS LAID ON THE TABLE

SUGAR (CONTROL) AMENDMENT ORDER, 1972

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF SHER SINGH) I beg to lay on the Table a copy of the Sugar (Control) Amendment Order 1972 (Hindi and English versions) published in Notification No G S R 387(E) in Gazette of India dated the 22nd August, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [*Placed in Library See No LT-3608/72*]

ANNUAL REPORT OF CASHEW CORPORATION OF INDIA, 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GEORGE) I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Cashew Corporation of India Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and

Auditor General thereon, under sub-section (1) of section 619A of the Companies Act 1956 [*Placed in Library See No LT-3609/72*]

11.49½ hrs

MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha —

(i) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No 4) Bill, 1972 which was passed by the Lok Sabha at its sitting held on the 29th August, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

(ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd September, 1972, agreed without any amendment to the General Insurance Business (Nationalisation) Bill 1972 which was passed by the Lok Sabha at its sitting held on the 28th August, 1972 "

ASSENT TO BILL

SECRETARY Sir, I lay on the Table the Taxation Laws (Amendment) Bill, 1972 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 1st September, 1972